

In the Central Administrative Tribunal
Principal Bench: New Delhi

Regn. No. OA 1910/1992

Date of decision: 12.04.1993.

Mrs. Kiran Bala Saxena

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri M.K. Gupta,
Counsel

For the Respondents

..Shri N.S. Mehta,
Counsel for
Respondents Nos. 1
and 2.

Shri K.L. Bhandula,
Counsel for Respondent
No.3.

CORAM:-

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGEMENT(ORAL)

**(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)**

Apprehending that an order of reversion may be passed, the applicant has approached this Tribunal by means of an original application.

2. A reply has been filed. In the reply, it is averred that a Review DPC has met and has made certain recommendations. However, so far, it appears that the recommendations have not been implemented as ^{per} the interim order passed by this Tribunal. We make it clear that if and when as a consequence of the Review DPC, the interest of the applicant is affected, it will be open

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to the applicant to approach this Tribunal.

3. With these directions the application is dismissed.

There shall be no order as to costs.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)
12.04.1993

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
12.04.1993

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